

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

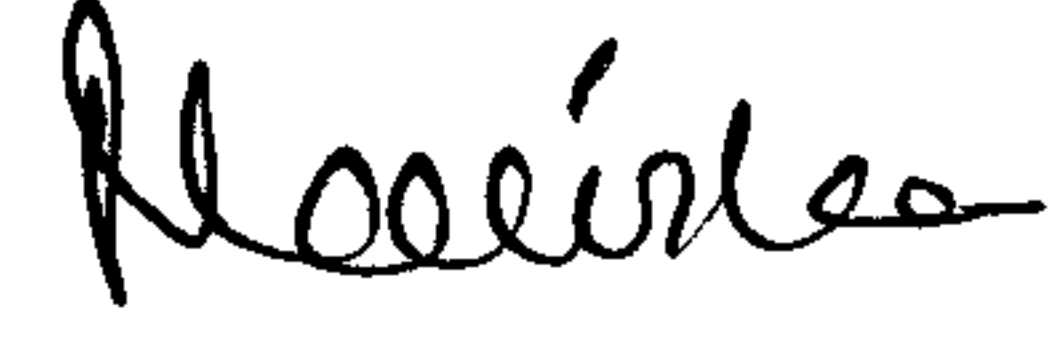

**IA 136 of 2020 in C.P.(I.B) No. 506/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2020**

Name of the Company: Pharmachem Enterprise  
V/s  
Anjali Nirav Choksi IRP For KNM Pharma  
& Anr

Section : Section 12 r.w 30A of the Insolvency and  
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANISHA C. SHAH	ADVOCATE	O. C.	
2.	ANJALI CHOKSI	CA	IRP	

**ORDER**

The parties are represented through learned counsel and PCA.

The instant application is filed under Section 12A of the IB Code by the Operational Creditor.

IRP in person is present. Corporate Debtor is also present. The IRP submitted that that COC has not yet constituted. Seen the records, on 28.01.2020, the matter is admitted.

The prayer so made by the Operational Creditor is allowed. Accordingly, moratorium so granted under Section 14 of the IB Code ceased to have effect and IRP is discharge from the duties.

The IRP Anjali Chokshi fairly submitted that she has received her dues and expenses from the Operational Creditor. Accordingly, the instant application is allowed and disposed-off with the above observation.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 19th day of February, 2020